

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

STARRED QUESTION NO:330
ANSWERED ON:27.07.2009
SOCIAL SECURITY TO UNEMPLOYED PERSONS
Maadam Shri Vikrambhai Arjanbhai

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government proposes to provide social security to the unemployed persons in the country;
- (b) if so, the details thereof;
- (c) whether the Government also proposes to cover all persons who could not be provided employment within a specific period; and
- (d) if so, the details thereof?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF THE LOK SABHA STARRED QUESTION NO. 330 FOR 27.07.2009 REGARDING "SOCIAL SECURITY TO UNEMPLOYED PERSONS".

To address the concerns of Social Security of the working poor and the unemployed, Government of India implements various Social Security Schemes which are listed below:-

1. National Rural Employment Guarantee Scheme (NREGS) implemented by the Ministry of Rural Development.
2. Swarnajayanti Gram Swarozgar Yojana (SGSY) implemented by the Ministry of Rural Development.
3. Swarna Jayanti Shahari Rozgar Yojana (SJSRY) implemented by the Ministry of Housing & Urban Poverty Alleviation.
4. Prime Minister's Employment Generation Programme (PMEGP) implemented by the Ministry of Micro, Small & Medium Enterprises.
5. Jan Shree Bima Yojana implemented by Life Insurance Corporation of India.
6. Aam Aadmi Bima Yojana implemented by the Ministry of Finance, Department of Financial Services.
7. Rashtriya Swasthya Bima Yojana implemented by the Ministry of Labour & Employment.
8. Rajiv Gandhi Shramik Kalyan Yojana implemented by the Ministry of Labour & Employment – This is an Unemployment Allowance Scheme implemented by the Employees' State Insurance Corporation for persons covered under Employees' State Insurance Act, 1948 who are rendered jobless due to retrenchment or closure of factory, etc. or on account of permanent disablement of at least 40% arising out of non-employment injury. The Scheme was introduced w.e.f. 01.04.2005 and it has been reviewed and amended time to time to cover more persons and to extend additional benefits. Initially Unemployment Allowance was granted for the period of six months. This was recently extended to one year. The rate of unemployment allowance is 50 percent of the last pay drawn. The Insured Person and his/her dependant family members are also entitled to medical care for a period of one year from the date of unemployment. For ensuring re-employability, now training has also been included in the Scheme. This benefit under Rajiv Gandhi Shramik Kalyan Yojana ceases to be payable in case the Insured Person gets re-employment or attains the age of superannuation or 60 years, whichever is earlier.

Certain State Governments also formulate schemes to give relief to unemployed persons in the country.